

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2794
ANSWERED ON:30.07.2014
HAJ COMMITTEES
Puttaraju Shri C.S.

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the details of States and Union Territories where State Haj Committees have not been constituted;
- (b) the reasons for non-formation of such Committees;
- (c) whether Kamataka has submitted a proposal seeking guidelines to frame rules for formation of Haj Committee in the State; and
- (d) if so, the status of the said proposal along with the steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (DR) V. K. SINGH (RETD)]

- (a) Maharashtra, Puducherry and Chandigarh have no State Hajj Committees as on date.
- (b) As per Section 18 of the Haj Committee Act 2002, constitution of the State/ Union Territories Haj Committees is the responsibility of the respective Governments in the State/ Union Territories concerned.
- (c) The Government of Kamataka had published the Kamataka State Haj Committee Rules 2010 in March 2011 under section 47 of the Haj Committee Act 2002 and later sought the consent of the Central Government in February 2012.
- (d) The Central Government had advised the Government of Kamataka to incorporate some missing elements in the Kamataka State Haj Committee Rules 2010 published by the State Government.